

and to repeal relevant sections of the Air Corporations Act, 1953.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

PARLIAMENT LIBRARY BILL*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill to provide for building up an up-to-date and a comprehensive Library for Parliament.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for building up an up-to-date and a comprehensive Library for Parliament."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

COMPANIES (AMENDMENT) BILL*

(Insertion of new section 43B and amendment of sections 224, 237 etc.)

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

GIFT TAX (AMENDMENT) BILL*

(Amendment of sections 22, 23 etc.)

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Gift-tax Act, 1958.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Gift-tax Act, 1958."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

LEGAL ASSISTANCE BILL*

DR. KARNI SINGH (Bikaner) : I beg to move for leave to introduce a Bill to provide for legal assistance in civil suits to citizens without adequate means.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for legal assistance in civil suits to citizens without adequate means."

The motion was adopted.

DR. KARNI SINGH : I introduce the Bill.

ABOLITION OF CAPITAL PUNISHMENT BILL*

SHRI N. K. SANGHI (Jalore) : I beg to move for leave to introduce a Bill to provide for the abolition of capital punishment.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the abolition of capital punishment."

The motion was adopted.

SHRI N. K. SANGHI : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 368)

SHRI MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MADHU DANDAVATE : I introduce the Bill.

18.12 hrs.

MOTION RE: CONDUCT OF MEMBERS DURING PRESIDENT'S ADDRESS—*Contd.*

MR. DEPUTY-SPEAKER : We take up further discussion of the Resolution moved by Shri...

SHRI S. M. BANERJEE (Kanpur) : The Speaker has already given a ruling to postpone it to the next session.

SOME HON. MEMBER : No, no.

AN HON. MEMBERS : It should be ruled out of order.

SHRI A. K. GOPALAN (Palghat) : Is it the same Motion which was brought a few minutes ago ? I want to say something about the procedure first.

MR. DEPUTY-SPEAKER : You do not know what I am going to say. Whatever I do will be with the pleasure of the whole House. The House is Supreme ; it can agree to suspend the rules. I will be guided by that.

The House is aware that on the discussion of the Motion moved by Shri Malhotra, it was agreed put to the House and agreed that the discussion might be adjourned—till what time was not said.

श्री हुकम चन्द कछवाय (मुरेना) : प्रगले सेशन तक ।

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I asked for 10 minutes. It was adjourned for 10 minutes.

MR. DEPUTY-SPEAKER : The record would show that. As far as I remember, the decision was to adjourn the discussion—till what time, that was not said.

SHRI RAJ BAHADUR : For 10 minutes.

MR. DEPUTY-SPEAKER : I am told by Secretary that the Speaker said it is adjourned either until sometime today or to the next session. What is supposed to be an agreed amendment has been brought to my notice. With the permission of the House, I will read it out.

SHRI INDRAJIT GUPTA (Alipore) : First it should be decided whether this matter should be taken up or not. Then only you can read it out.

MR. DEPUTY-SPEAKER : A suggestion is made that we can resume the discussion which was adjourned some time ago.

SARI SHYAMNANDAN MISHRA (Begusarai) : Ignoring the non-official business ?

MR. DEPUTY-SPEAKER : That is for the House to decide.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Under what rule ?

MR. DEPUTY-SPEAKER : I said at the beginning that the House is supreme. You ask me under what rule. I am not immediately able to lay my hands on the rule, but even if there are rules that stand in the way, it has often happened that we have suspended those rules.